

IN THE NATIONAL COMPANY LAW TRIBUNAL,
INDORE BENCH AT AHMEDABAD

ITEM No. 1
IA/112(MP)2021
in
(MP) CP(IB) 77 of 2020

Order under Section 7 IBC

IN THE MATTER OF:

Kanak Fairdeal (India) Pvt Ltd
V/s
Alfavision Overseas (India) Ltd

.....Applicant

.....Respondent

Order delivered on ..01/07/2021

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)
Mr. Virendra Kumar Gupta, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Faguni Jain, Advocate
For the Respondent : Mr. Kartike Chitale, Advocate,

ORDER

IA No. 112(MP) 2021

This application is filed by the Corporate Debtor seeking to take on record the sale deed dated 04.05.2000.

Learned counsel states that inadvertently the sale deed filed along with the reply of the Corporate Debtor, is not the correct copy. The copy of reply has not come in e-portal and we cannot peruse the documents.

Learned counsel is directed to complete e-filing before the next date of hearing.

List for hearing on 30.07.2021.


VIRENDRA KUMAR GUPTA
MEMBER (TECHNICAL)

-50-

Dr. DEEPTI MUKESH
MEMBER (JUDICIAL)